

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/s NASSCO TRADING INDIA PRIVATE LIMITED	
RELEVANT PARTICULARS	
1	Name of corporate debtor NASSCO TRADING INDIA PRIVATE LIMITED
2	Date of incorporation of corporate debtor 28/04/2010
3	Authority under which corporate debtor is incorporated / registered Roc-Ernakulam
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U52341KL2010PTC025917
5	Address of the registered office and principal office (if any) of corporate debtor BUILDING NO. 7/1245, KARAVARAM PANCHAYATH, ALAMCODE P.O, ATTINGAL, KL 695102 IN
6	Insolvency commencement date in respect of corporate debtor 23/03/2021 (Order Received on 25/03/2021)
7	Estimated date of closure of insolvency resolution process 21/09/2021
8	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Renahan Vamakesan IBBI/PA-002/IP-N00630/2018-2019/11897
9	Address and e-mail of the interim resolution professional, as registered with the Board Mr. Renahan Vamakesan Villa 23, Skyline Rosemount Homes, Kunjan Bava Road, Vyttila PO, Ernakulam, Kerala-682019 renahanv@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional Mr. Renahan Vamakesan Villa 23, Skyline Rosemount Homes, Kunjan Bava Road, Vyttila PO, Ernakulam, Kerala .682019 renahanv@gmail.com
11	Last date for submission of claims 08/04/2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Nil
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Not Applicable Web link: https://www.ibbi.gov.in/home/downloads
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s NASSCO TRADING INDIA PRIVATE LIMITED on 23/03/2021. The creditors of M/s NASSCO TRADING INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 08/04/2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA. –Not Applicable Submission of false or misleading proofs of claim shall attract penalties. Name and Signature of Interim Resolution Professional Sd/- Renahan Vamakesan IBBI/PA-002/IP-N00630/2018-2019/11897 Date -26/03/2021 Place: Cochin	